## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL APPLICATION NUMBER : CP/10/2016 PETITION NUMBER : Travancore Solvents & Oils NAME OF THE PETITIONER(S) : M/s Kerala Chamber of Commerce & Industry & 5 Ors NAME OF THE RESPONDENT(S) : 241,242,242 (4) UNDER SECTION **SIGNATURE DESIGNATION** S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM K. Craw Them Kumer Athiban Vijay Priyadorskin; N For T.1c. Bhashar N. RAMAKRICHMON or WARRON of SAIRON

## **ORDER**

Counsel for petitioner present. Counsel for R1 to R4, R6 and counsel for R5 are present. Counsel for R1 to R4, R6 vide order dated 14.9.2017 had given an undertaking that they will not make any transfer or alienate the unencumbered properties. Counsel for petitioner stated that there is a chance of transferring some of the properties by the respondents. In the circumstances, respondents are directed not to transfer or alienate any property of the R1 Company without the leave of this Tribunal. The matter is adjourned for final arguments by both the parties. Put up on 20.11.2017 at 10.30 A.M.

— S − A K Anantha Padmanabha Swamy Member (Judicial)

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